

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 330

New IA-3484/2024, IA-2844/2024

In IB-495(ND)/2023

IN THE MATTER OF:

Catalyst Trusteeship Ltd.

.... Petitioner/Applicant

Vs.

BCC Infrastructures Pvt Ltd.

.... Respondent

Order under Section 7 of the Insolvency and Bankruptcy Code, 2016.

Order delivered on 10.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS

HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI

HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant : Ms. Ekta Choudhary, Mr. Divyank Dutt Dwivedi & Aditi Sharma, Advs., Ms. Parul, Adv. with Mr. Harish Taneja, RP in person in IA-3484/2024

For Respondent : Ms. Parul, Adv. Mr. Harish Taneja, RP in person in IA-2844/2024

ORDER

New IA-3484/2024

This application has been filed by Resolution Professional seeking condonation of delay in filing the claim.

The Applicant is directed to file a table indicating particulars of each creditors, category/class of each creditors, amount of claim, number of days by which filed claim is delayed and reason for delay within one week.

List the matter **on 01.08.2024.**

IA-2844/2024

Ld. Counsel appearing for the Resolution Professional is directed to bring the reply affidavit on record within three days.

List the matter for arguments **on 01.08.2024.**

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)